

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL No. 88 of 2011 &
I.A. No. 157 of 2011**

Dated : 1st September, 2011

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

**PTC India Limited
Versus**

....Appellant (s)

Gujarat Electricity Regulatory Comm. & Anr.

... Respondent (s)

Counsel for the Appellant (s) : Mr. Parag Tripathi, Sr. Advocate with Mr. Abhishek
Mitra, Mr. Varun Pathak & Mr. Shadan Farasat

Counsel for the Respondent(s): Mr. Sanjay Sen & Ms. Shikha Ohri with
Mr. S.R. Pandey (Rep.) for GERC
Mr. Anand K. Ganesan & Ms. Swapna Seshadri
For R.2

ORDER

Learned Sr. Counsel for the Appellant submits that the matter was adjourned by the Commission for arguments on 23rd May, 2011 from 18th April, 2011 on the jurisdiction issue but in the mean time a communication was sent to the Appellant dated 21st May, 2011 stating that further hearing would be held on a future date, but on 2nd June, 2011 the Impugned order on the jurisdiction issue was passed without hearing the learned counsel for the parties.

In the light of the statement made by the learned Senior Counsel appearing for the Appellant we deem it appropriate to go through the records of the Commission relating to the notes on the file.

Learned counsel for the Commission is directed to place
Commission's record on the next date of hearing.

Post the matter on 15th September, 2011 for further hearing.

(V. J. Talwar)
Technical Member
Ss/ak

(Justice M. Karpaga Vinayagam)
Chairperson